

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

Original APPLICATION NO. 102 OF 2007

Applicant(s) Bern Shauker Respondent(s) UOI Secs
Palwal

Advocate for Applicant(s) Mr J.K. Mishra Advocate for Respondent(s)

Notes of the Registry

Orders of the Tribunal

15/5/07

Mr J.K. Mishra Counsel for the applicant

Register put up in Court for admission on 15/5/07 as per Court Slip

REGISTRAR
C.A.T. JODHPUR

O.A. No. 102/2007

Date of order: 15.05.2007

Mr. J. K. Mishra, counsel for applicant.

Heard.

Learned counsel for the applicant explained that the applicant was appointed as a regular group 'D' employee vide Annexure A/3. He was subsequently appointed as a Mail Motor Driver vide annexure A/4 on adhoc basis. He has now been reverted to group 'D' post vide annexure A/1. He has pleaded that respondent No. 5 who has replaced him, is completely new incumbent and he is not a regular employee.

Issue notice to the respondents regarding admission of this case returnable on 12.07.2007. Notices be sent through speed post/registered AD.

Tarsem Lal
 (Tarsem Lal)
 Administrative Member

Speed Post by AD
 R-1 & 3 to 5
 of Petitioner R-120
 vide no 854
 15/5/07

No fee sent
 R-1 & 3 to 5
 awarded R-2
 R-1 not to
 9/8/07

Y/6 2: 6
12/07/2007

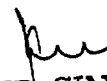
Mr. B. Khan, counsel for applicant.
Mr. M. Godara, proxy counsel for
Mr. Vinit Mathur, counsel for official respondents.

Heard.

The O.A. is admitted subject to all just exceptions.

List the case on 06/09/07 before the Registrar Court for completion of pleadings.


TARSEM LAL
Adm. Member


KULDIP SINGH
Vice Chairman

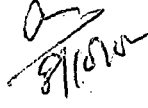
Reply filed
on 10/8/07


G. 9. 2007

Mr. A. K. Kaushik, Brief holder for
Mr. J. K. Mishra, Counsel for Applicant.
Mr. M. Godara, Brief holder for
Mr. Vinit K. Mathur, Counsel for Respondents.

Reply filed. List the case on 10.10.2007. before the Bench, meanwhile rejoinder if any may be filed.


C V. P. KAMALAMMA
Registrar.

Rejoinder not
filed
on
9/10/07


can 3

1/8 9

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

- 3 -

ORDER SHEET

0 APPLICATION NO. 102 OF 2007

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

10/10/2007

- 3 -

Mr. J.K. Mishra, counsel for applicant.
Mr. S.K. Malik, proxy counsel for
Mr. Vinit Mathur, counsel for respondents.

Learned counsel for the respondents
is directed to provide copy of the
counter-affidavit within one week
from today to the opposite side.
Three weeks time, thereafter, allowed
to file rejoinder-affidavit.

List the case on 03/12/2007
for direction.

Tarsem Lal
TARSEM LAL
Adm. Member

A.K. YOG
A. K. YOG
Judicial Member

Rejoinder not
filed
27/11/07

O.A. No. 102/2007

Date of order: 03.12.2007

Mr. J.K. Mishra, counsel for applicant.

Mr. M. Godara, proxy counsel for

Mr. Vinit Mathur, counsel for respondents No. 1 to 4.

Learned proxy counsel for respondents No. 1 to 4, submits that wrongly reply has been served earlier to a different counsel and that therefore now he has given its copy to the counsel for the applicant on record.

It is also seen that even though notices have been sent to the respondent No. 5 - none is present for that respondent.

Learned counsel for the applicant also prays for adjournment by three weeks to file his rejoinder to the reply served on him today.

Under these circumstances, this O.A. as prayed for is adjourned to 24.01.2008 especially when the learned counsel for the respondents has also no objection thereto.

A perusal of the record reveals that this O.A. has already been admitted. Under these circumstances, the matter is remitted for completion of pleadings before the Registrar. Meanwhile, notice to the respondents No. 5 be issued again by the Registry.

After completion of pleadings, matter may be listed before the Bench.

[R.R. Bhandari]
Administrative Member

[N.D. Raghavan]
Vice Chairman

nik

Fresh notice
issued to R-5
vide no. 1791
dt. 4.12.07

Notice served
R-5
Rejoinder not
filed
17.1.08

Date - 24/1/08
Mr. J.K. Mishra, counsel for
the applicant.
None present for R-1 to 4
Notice served R-5
Rejoinder has not
yet been filed. List the
case on 15/2/08, for the
direction.

Registry
Rejoinder
not filed

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

Original APPLICATION NO. 102 OF 2007

Applicant(s) Premshanker

Respondent(s) UOI & Ors

Advocate for Applicant(s) J.K. Mishra

Advocate for Respondent(s) Vineet Mathur

Notes of the Registry

Date 15/10/08.
Mr. J.K. Mishra, Counsel
for the applicant.
Mr. M. Godara, Proxy Counsel
for the Mr. Vineet Mathur
Counsel for respondents.
None present R-5

Rejoinder has not
yet been filed. List
the case on 25/3/08
for further direction.

Registrar

Rejoinder not
filed
25/10

Rejoinder
not filed
25/10

As per working order
of 24/4/09 the case
was listed on 25/10/09
24/10

Orders of the Tribunal

O.A. No. 102/2007
Date of order: 25.03.2008

Mr. J.K. Mishra, counsel for applicant.
None present for respondents.

Rejoinder not filed. Learned counsel for the
applicant prays for four weeks time to file rejoinder. Prayer
granted.

Let the matter be listed for hearing in due course.

[R.R. Bhandari]
Member (A)

[M.L. Chaudhary]
Member (J)

nlk

5-10-09

Mr. J.K. Mishra, Counsel for applicant.
Mr. M. Godara proxy Counsel for
Mr. Vineet Mathur, Counsel for respondents

Learned Counsel for the
respondents seeks time to argue
the case. List the case for hearing
on 24/11-09.

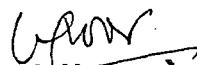
Dr. K.S. Sugathan
member (A)

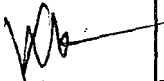
Justice S. M. M. Alam
Judicial Member

26.11.2009

O.A. No. 102/2007

Mr. J.K. Mishra counsel for the applicant is present.
Mr. M. Godara, proxy counsel for Mr. Vinit Mathur counsel for the
respondents prays that the O.A may be listed tomorrow.
Accordingly this is adjourned to 27.11.2009.


(V.K. Kapoor)
Administrative Member.


(Dr. K.B. Suresh)
Judicial member.

jsv

27/11/09

Mr. A.K. Kaushik, counsel for the applicant.
None present for respondents.

D.B. not formed. At the
request of counsel for the
applicant, list the case for
hearing on 03/12/2009.


Registrar

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

OA No. 102/2007

Date of Order: 03.12.2009

Mr. J.K. Mishra, counsel for the applicant.

Mr. M. Godara, proxy counsel for

Mr. Vinit Mathur, counsel for respondents.

Learned counsel Mr. J.K. Mishra appearing on behalf of the applicant would submit that he is withdrawing this Original Application. He is permitted to withdraw this Original Application.

Accordingly, this Original Application is dismissed as withdrawn.


[V.K. Kapoor]

Administrative Member


[Dr. K.B. Suresh]

Judicial Member

nik

Part II and III destroyed
in my presence on 8/2/15
under the supervision of
section officer () as per
order dated 07/27/2015

Section officer (Record)

h
gm
R/c
Jmk
8/16/15